

(2)

Central Administrative Tribunal, Principal Bench

Original Application No. 1749 of 2002

New Delhi, this the 10th day of July, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman  
Hon'ble Mr. S.A.T. Rizvi, Member (A)

Shri R.S. Dagar  
S/o Shri Lekhi Ram  
R/o B-104, Nanakpura  
(South Moti Bagh)  
New Delhi-21

.... Applicant

(By Advocate: Shri Keshav Kaushik)

Versus

1. The Secretary  
Ministry of Home Affairs  
North Block, Govt. of India  
New Delhi

2. The Director  
National Crime Records Bureau,  
East Block-7, R.K. Puram,  
New Delhi

.... Respondents

O R D E R (ORAL)

By Mr. S.A.T. Rizvi, Member (A)

Applicant who joined as Junior Staff Officer (JSO) on 19.12.88, has been overlooked in the matter of promotion to the post of Joint Assistant Director presumably on the basis of an adverse entry recorded in his ACR for the year 1998-99. One Shri D.S. Sajwan who is junior to the applicant, has been promoted by the respondents by their office order dated 30.4.2002. The applicant's representation against the aforesaid adverse remarks has already been rejected on 27.6.2000 (Annexure A-6). No specific reason has been assigned therein for rejecting the applicant's representation.

2. Aggrieved as above, the applicant has filed a representation on 13.5.2002 (Annexure A-7) which is yet to be disposed of by the respondents. The learned counsel

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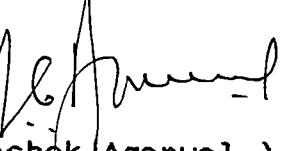
...prays for a direction to the respondents to consider the aforesaid representation and pass a reasoned order thereon expeditiously.

3. In the circumstances, we find that the interests of justice will be duly met by disposing of the present OA at this very stage even without issuing notices with a direction to the respondents to consider the aforesaid representation and pass a reasoned and a speaking order thereon within a period of two months from the date of receipt of a copy of this order. We direct accordingly.

OA is disposed of in the aforesated terms.

  
( S.A.T. Rizvi )

Member (A)

  
( Ashok Agarwal )  
Chairman

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